

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(1)

OA NO. 3248/2002

This the 13th day of December, 2002

HON'BLE JUSTICE SH. V.S. AGGARWAL, CHAIRMAN  
HON'BLE SH. V.K. MAJOTRA, MEMBER (A)

Smt. Chander Kanta Arora  
w/o Shri Rajpal Arora  
R/o J-39, Kirti Nagar  
New Delhi-110019.

(By Advocate: Sh. M.K.Bhardwaj)

Versus

GNCTD through

1. Lt. Governor,  
Raj Niwas, Delhi.
2. The Director of Education,  
GNCTD  
Old Secretariat, Delhi.
3. The Deputy Director of Education (Admn),  
District West, New Moti Nagar  
New Delhi.
4. The Principal  
GGSSS No.1, Punjabi Bagh,  
New Delhi.

O R D E R (ORAL)

Justice Sh. V.S. Aggarwal,

The grievance of the applicant is that in an arbitrary manner departmental action had been initiated against the applicant.

2. Some of the relevant facts are that the applicant submitted an application on 6.12.2000 seeking promotion to visit abroad from 10.2.2001 to 27.2.2001. He was asked to submit certain certificates, which he had filed on 23.1.2001. Permission had not been granted but the applicant left for New Zealand. In this regard, a charge-sheet has been served and she has submitted the reply on 17.12.2001. The enquiry officer has been appointed and the enquiry is pending against the applicant.

*VS Ag*



3. Though the original application was filed for quashing the charge-sheet, but learned counsel for the applicant stated that he may be permitted to raise these factual and legal pleas pertaining to the above said relief only if the adverse order is passed. In the alternative, it was submitted that respondents be directed to complete the enquiry within a stipulated period because the applicant is attaining the age of superannuation on 31.12.2002.

4. Taking stock of the facts, it is directed that the enquiry pending against the applicant should be completed within 6 months of the receipt of the present order. This is subject to the condition that applicant does not delay the departmental proceedings otherwise nothing said herein has been taken as an expression of opinion on the merits of the case.

5. Subject to aforesaid, OA is disposed of.



( V. K. MAJOTRA )  
Member (A)

"sd"



( V.S. AGGARWAL )  
Chairman